

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 724/2023**

IN THE MATTER OF:

Bittu ...Applicant

Versus

State of U.P. & Ors. ...Respondents

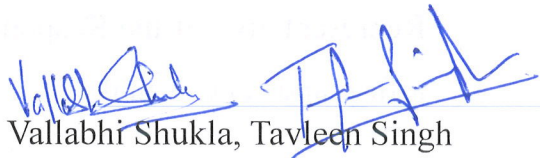
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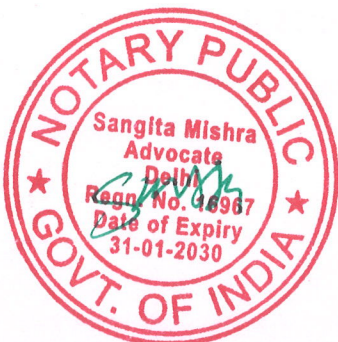
Versus

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AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 8/
MINING LEASE HOLDER IN COMPLIANCE WITH THE
DIRECTIONS OF THIS HON'BLE TRIBUNAL IN
JUDGMENT DATED 26.02.2021, PASSED IN ORIGINAL
APPLICATION NO. 360/ 2015 IN NATIONAL GREEN
TRIBUNAL BAR ASSOCIATION VERSUS VIRENDER
SINGH (STATE OF GUJARAT)

I, Bani Singh, S/o Shri Raju Nath Singh, aged about 55 years, R/o 306, Shankar Vihar Colony, Quaari, Aligarh, am the Authorized Representative of the Respondent Company, do hereby solemnly affirm and state as under:

1. That I'm the authorized Representative of Respondent no. 8 in the above-mentioned matter and am fully acquainted with the facts and circumstances of the case. I am competent to swear this affidavit.

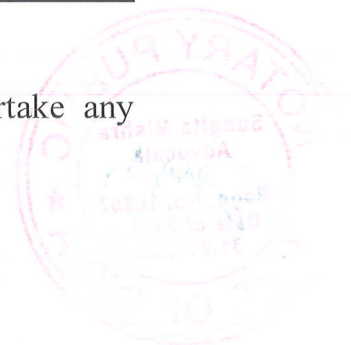
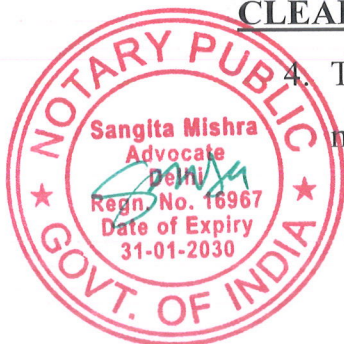


PRELIMINARY SUBMISSION

2. That the present affidavit is being filed in compliance with the directions of this Hon'ble Tribunal in judgment dated 26.02.2021, (Original Application No. 360/ 2015 in National Green Tribunal Bar Association Versus Virender Singh (State of Gujarat)) wherein comprehensive guidelines were laid down for regulation, monitoring, and enforcement of sand mining activities, including adherence to Sustainable Sand Mining Guidelines, 2016 (SSMG-2016) and Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020).
3. That the deponent undertakes to strictly comply with all directions, guidelines, and regulatory mechanisms laid down by this Hon'ble Tribunal, including those contained in:
 - i. Sustainable Sand Mining Management Guidelines, 2016 (SSMG-2016)
 - ii. Enforcement & Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020)
 - iii. Applicable provisions of the Environment (Protection) Act, 1986
 - iv. Orders of this Hon'ble Tribunal and Hon'ble Supreme Court.

UNDERTAKING REGARDING ENVIRONMENTAL CLEARANCES

4. That the Mining Lease Holder shall not undertake any mining activity without obtaining valid:



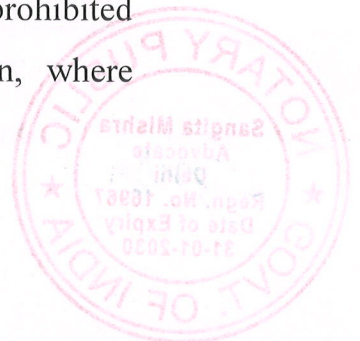
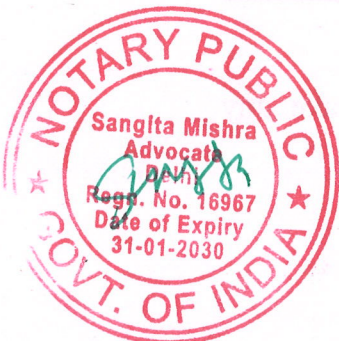
- i. Environmental Clearance (EC) from SEIAA
 - ii. Consent to Establish and Operate under the Water Act, 1974 and Air Act, 1981
 - iii. Any other statutory approvals required under applicable law.
5. That all mining operations shall be carried out strictly in accordance with the conditions stipulated in the Environmental Clearance and approved Mining Plan.

COMPLIANCE WITH DISTRICT SURVEY REPORT (DSR)

6. That mining shall be undertaken strictly as per the approved District Survey Report (DSR), prepared by accredited experts and verified by competent authorities.
7. That the lease holder shall ensure adherence to:
- i. Replenishment studies,
 - ii. Environmental Management Plan (EMP),
 - iii. Sustainable extraction limits

RESTRICTIONS ON MINING OPERATIONS

8. That the Mining Lease Holder undertakes:
- i. Not to carry out mining beyond the permissible depth and area.
 - ii. To maintain minimum safety distance from riverbanks, embankments, and ecological zones.
 - iii. Not to undertake mining during prohibited periods (including night time, monsoon, where applicable).



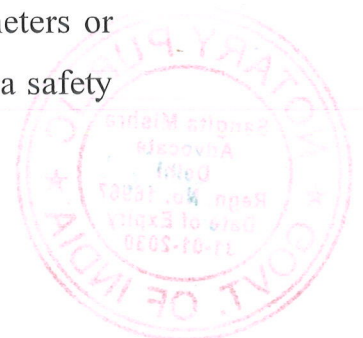
- iv. To ensure no mining is carried out in notified “no-mining zones” including ecologically sensitive areas.
9. That mining shall not adversely affect river flow, groundwater table, or ecological balance.

MONITORING AND SURVEILLANCE MECHANISM

10. That the Mining Lease Holder shall implement a robust monitoring mechanism including:
- i. Installation of CCTV cameras at mining sites with 360° visibility at the lease site,
 - ii. Use of GPS/RFID tracking for transportation vehicles,
 - iii. Installation of electronic weighbridges,
 - iv. Maintenance of digital records of extracted and transported material.
11. That all transport of mined material shall be accompanied by valid transit permits with security features and shall be traceable through IT-enabled systems.

PREVENTION OF ILLEGAL MINING

12. That the deponent undertakes:
- i. Not to indulge in illegal mining or over-extraction beyond permitted limits- mining operations shall not exceed a depth of 3 meters or the water level, whichever is less. Further, a safety



margin of 2 meters above the groundwater table shall be maintained.

- ii. The Mining lease holder shall respect all "no-mining zones," including a buffer of 100 meters from the active edge of embankments and any identified turtle nesting or biodiversity-significant stretches.
- iii. Not to transport minerals without valid permits,
- iv. To cooperate with District Level Task Force (DLTF) and authorities.

13. That any violation shall attract strict liability, including seizure of vehicles and imposition of penalties.

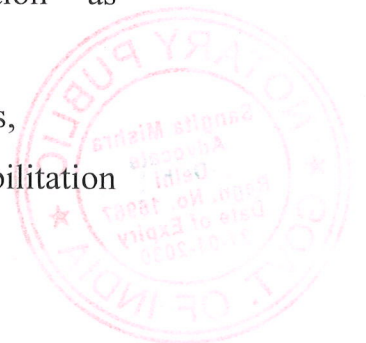
ENVIRONMENTAL COMPENSATION AND RESTORATION

14. That the Mining Lease Holder undertakes to comply with the "polluter pays principle" and agrees that:

- i. Compensation shall include value of illegally mined material and ecological restoration cost,
- ii. Liability may be assessed based on NPV (Net Present Value) of ecological damage.

15. That the Lease Holder shall:

- i. Deposit environmental compensation as directed,
- ii. Undertake restoration of affected areas,
- iii. Implement reclamation and rehabilitation measures.



ANNUAL ENVIRONMENTAL AUDIT

16. That the Mining Lease Holder shall:

- i. Ensure independent environmental audit annually,
- ii. Upload audit reports in public domain,
- iii. Cooperate with third-party inspections.

TRANSPARENCY AND PUBLIC DISCLOSURE

17. That all relevant information including lease details, mining capacity, transport routes, and compliance status shall be made available to the public through appropriate platforms.

COMPLIANCE WITH DIRECTIONS OF AUTHORITIES

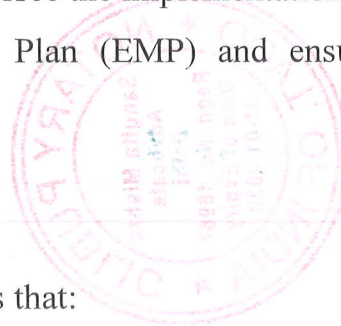
18. That the Mining Lease Holder shall comply with all directions issued by:

- i. State Pollution Control Board,
- ii. District Administration,
- iii. SEIAA/SEAC,
- iv. MoEF&CC,
- v. This Hon'ble Tribunal.

19. That the Mining Lease Holder shall appoint a dedicated Environment Professional to oversee the implementation of the Environment Management Plan (EMP) and ensure sustainable mining.

**LIABILITY FOR VIOLATIONS**

20. That the deponent acknowledges that:



- i. Vehicles used in illegal mining may be seized and confiscated,
- ii. Penalties and prosecution may be initiated under multiple laws simultaneously,
- iii. Lease may be cancelled for non-compliance.

GENERAL UNDERTAKING

21. That the Mining Lease Holder undertakes to:

- i. Follow sustainable mining practices.
- ii. Protect river ecology and biodiversity,
- iii. Avoid any activity causing environmental degradation,
- iv. Act in accordance with law and in good faith.

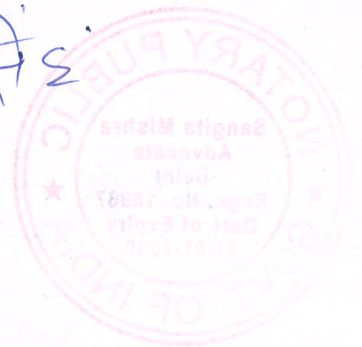
PRAYER

In view of the categorical commitment to these stringent monitoring and enforcement protocols, it is most respectfully prayed that:

Mining Lease Holder/ Respondent No. 8 shall operate mining in accordance with law and there will be no justification for continuation of restraint.




DEPONENT



VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 20 are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at New Delhi on this ^{29 APR 2026} 29th day of April, 2026.

वती सिंह
DEPONENT

I identify the deponent who has signed/T.I in my presence

Mr./Ms Adv./Self
ID No.....



ATTESTED
Sangita
Mrs. Sangita Mishra
Advocate Delhi
Regn. No.16967
Govt. of India
Mob. No.9990312780

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Dated. 29-4-26 Reg. No. 7